

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA no. 380/94 : Date of order 7.3.95

Bhim Prasad : Applicant

v/s

Union of India & Others : Respondents

Applicant in person

Mr. M. Rafiq : Counsel for the respondents.

CO-RAM

Hon'ble Mr. C.P. Sharma, Member (Administrative)

PER HON'BLE MR. C.P. SHARMA, MEMBER (ADMINISTRATIVE)

In my presence today in the court, the learned counsel for the respondents has made payment of a sum of Rs. 1030/- (Rupees One Thousand and Thirty only) to the applicant, who has accepted it. The applicant states that there is no dispute about the quantum of amount but he has not been paid any interest for the delayed payment. In the circumstances of the present case, I do not consider it necessary to pass any order regarding payment of interest on the amount paid to the applicant. The applicant has not pressed any other claim, made in the application. In the circumstances, the application has now become infructuous and therefore, dismissed <sup>9</sup> direction at the stage of ~~admission~~. No order as to costs.

(O.P. SHARMA)  
MEMBER (A)